

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 74 of 2021

IN THE MATTER OF:

Bank of Baroda

...Appellant

Versus

**Pankaj Dhanuka
Insolvency Resolution Professional for
M/s Lanco Kondapalli Power Ltd.**

...Respondent

Present:

For Appellant: Ms. Praveena Gautam, Mr. Pawan Shukla and Ms. Sweety Pandey, Advocates.

For Respondent: Ms. Misha, Mr. Vijayant Paliwal, Ms. Charu Bansal and Ms. Jasveen Kaur, Advocates.

ORDER
(Through Virtual Mode)

16.03.2021: Learned counsel for the Appellant submits that copy of reply affidavit has been provided to her yesterday only. She seeks and is granted two weeks' time to file rejoinder. Short written submissions, not exceeding three pages, together with compilation of relevant judgments may also be filed within the same period.

Post the matter 'for admission (after notice)' before Court No. III on **15th April, 2021.**

Interim direction to continue.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc